

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 317/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES: Adiquity Technologies Pvt.Ltd.  
V/s.  
NEO Mobile India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.      NAME      DESIGNATION      SIGNATURE

**ORDER**  
**TCP 317/I&BP/NCLT/MB/MAH/2017**

1. None present.
2. On transfer of the petition from the Hon'ble High Court, Form No.5 was filed by the Petitioner on 15.06.2017.
3. Last chance granted to the Petitioner. In case of non-appearance the petition shall be decided ex-parte on merits on the next date of hearing.
4. Adjourned to **20.09.2017**.
5. Registry to issue notice.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

22.08.2017  
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Sd/-

**M.K. SHRAWAT**  
Member (Judicial)